

assurance was given. I can assure the House that whatever assurance was given in the Business Advisory Committee, that will be honoured. Whatever decision the committee takes, for that we will find time. Most of the opposition leaders are there on the Business Advisory Committee.

श्री स० मो० बनर्जी : मैं ने ऐक्यूज नहीं किया है। मैं ने तो यही कहा है कि फाइनेन्स बिल के बाद ग्राटीमेशन के बारे में भी कंसिडर किया जाय।

DR. RAM SUBHAG SINGH : This is the business for the week commencing on 29th. In that week, The Finance Bill will have to be passed and also the UP and West Bengal budgets will have to be passed. I do not think there will be any time left for anything else in that week. I am sorry it is not possible to accept the suggestions made.

SHRI BAL RAJ MADHOK : There should be a discussion on communalism. That is communalism; who is encouraging it, etc. are vital matters. There should be a full-scale discussion in this House on that so that levelling charges that somebody is doing it may stop.

16.40 hrs.

UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, I beg to move for leave to introduce a Bill to provide for the separation of judicial and executive functions in Union Territories.

THE CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the separation of judicial and executive functions in Union Territories."

The motion was adopted.

SHRI Y. B. CHAVAN : Sir, I introduce the Bill.

MR. CHAIRMAN : We now proceed to Private Members' Business.

16.41 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Twenty-ninth Report

SHRI K. M. Koushik (Chanda) : Sir, I beg to move :

"That this House agrees with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1968."

MR. CHAIRMAN : The question is :

"That this House agrees with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1968."

The motion was adopted.

16 41½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 217)

SHRI M. N. REDDY (Nizamabad) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI M. N. REDDY : Sir, I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 25.4.68.